

(b) Does not arise.

(c) In connection with HPCL's retail outlet at Nikvel, since the two persons called for interview by Oil Selection Board (East) were found ineligible, a fresh advertisement for inviting applications has been issued. The lone candidate for IOC's retail outlet at Behri was also found ineligible by the Oil Selection Board.

(d) Does not arise.

(e) and (f). The Oil Industry plans to develop 6 petrol/diesel pumps in Sindh District as under :—

Sl. No.	Location	Category
1.	Behri	ST
2.	Majouli	ST
3.	Nikvel	Open
4.	Singrauli	SC
5.	Deosar	ST
6.	Bhagawar	UG/UGE

**Opening of Post Office at Gole Bazar,
Kharagpur**

3132. SHRI NARAYAN CHOUBEY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have given sanction for opening of a post office at Gole Bazar, Kharagpur in West Bengal;

(b) if so, when the sanction was given;

(c) whether Government have secured land for construction of the building for the post office;

(d) if so, when;

(e) whether the construction of the building has been completed;

(f) if not, the reasons therefor; and

(g) the time by which the construction of building will be completed and a post office opened ?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS
(SHRI RAM NIWAS MIRDHA) : (a) Yes,
Sir.

(b) 25-9-1977

(c) Yes, Sir.

(d) 23-2-1983

(e) No, Sir.

(f) The detailed drawings and detailed estimate relating to this post office building are under finalisation.

(g) The work is expected to be commenced during 1985-86 and expected to be completed in about 12 months from the date of commencement.

**Allotment of Petroleum Products for
Allahabad**

3133. SHRI RAM POOJAN PATEL : Will the Minister of PETROLEUM be pleased to state :

(a) the annual quota of Kerosene Oil L.P. Gas and Petrol earmarked for Allahabad City during the current financial year;

(b) the total annual quota of petroleum products during the period from January, 1978 to February, 1985 for Allahabad, city;

(c) the number of people living in rural areas of Allahabad, and Scheduled Castes and Scheduled Tribes among them who have been given the agency of kerosene oil, petrol pumps and L.P. gas during the period as in (b) above;

(d) the number of people of areas as in (c) above to be covered for net work of such agencies during the Seventh Five Year Plan;

(e) whether any request for revision of quota of petroleum products has been received from the State Government for Allahabad city; and

(f) if so, Government's reaction thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Allocation of kerosene oil on a four month block basis are made by Government to the States and allotments to the Districts are made by the State Government. There is no system of annual quota of quantities earmarked for any district in respect of LPG and Motor Spirit.

(b) Does not arise.

(c) and (d). The information is being collected and will be laid on the Table of the House.

(e) No, Sir.

(f) Does not arise.

Functions of Zila Sainik Board at Sonapat, Haryana

3134. SHRI DHARAMPAL SINGH MALIK : Will the Minister of DEFENCE be pleased to state :

(a) whether a Zila Sainik Board is functioning for the welfare of ex-servicemen at Sonapat, Haryana, and

(b) if so, the main functions of the said Board and the number of persons benefitted since August, 1984 to date ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) Yes, Sir.

(b) The main functions of the Zila Sainik Board are to look after the welfare and resettlement of the ex-Servicemen and their families. During the period 1.8.84 to 31.3.85 the Zila Sainik Board, Sonapat has extended help and benefits to about 1270 ex-Servicemen and about 300 widow of ex-servicemen.

[Translation]

Peoples' Courts

3135. SHRI MOOL CHAND DAGA : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether 31 People's Courts (Lok Adalats) have been set up under the First Public Court (Lok Adalat) constituted in Uttar Pradesh on trial basis to ensure inexpensive and speedy justice to the people;

(b) if so, whether Government propose to set up such Courts at other places also in the country on the basis of results achieved from the functioning of those courts and if so, by what time; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. K. BHARADWAJ) : (a) According to the information furnished by the Committee for Implementing Legal Aid Schemes constituted by the Government, a Lok Adalat was organised under the auspices of the District Legal Aid and Advice Committee on 23.9.1984 at Meerut. In the Camp, 31 Lok Adalats were also organised.

(b) The Committee for Implementing Legal Aid Schemes have informed Government that the setting up of Lok Adalats in the country is a continuing process. Such Lok Adalats are organised by the State Legal Aid and Advice Boards.

(c) Does not arise.

[English]

Show cause notice to Gwalior Rayon Units

3136. SHRI RAM BHAGAT PASWAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that some of the Gwalior Rayon units of Madhya Pradesh and Kerala are violating the I.D.R. Act and M.R.T.P.;